

reserved for the small-scale industrial sector, then also it is put up.

**Shri Badrajit Gupta:** My question is with reference to this.

**Shri Hem Barua:** If you look into part (b) of the original question, you will see, Sir, that **Shri Banerjee's** question arises out of this.

**Mr. Speaker:** If he answers, I have no objection. He has already answered in the Rajya Sabha, he can say that.

**Shri F. A. Ahmed:** So far as part (b) of the question is concerned, what is required is, the name of the six new industries which have been put on the banned list, and the names of the other industries which have been put on the banned list are also included, I have placed the entire list, covering both the items.

श्री रवि राय : मन्त्री महोदय को श्री बनर्जी के सवाल का जवाब देने में क्या एतराज है?

श्री मोल्लू प्रसाद : उन्होंने कोई प्रसन्न दीय बात तो नहीं कही है ।

12.00 hrs.

#### SHORT NOTICE QUESTION

**Drought Relief Loans to N.C.D.C. Employees**

+

**SNQ. 25. Shri P. K. Ghosh :**  
**Shri Valmiki Choudhary :**  
**Shri Kartik Oraon :**  
**Shri Yamuna Prasad**  
**Mandal:**

Will the Minister of Steel, Mines and Metals be pleased to state—

(a) whether drought relief loans have been paid to the employees of the National Coal Development Corporation, Ranchi;

(b) if not, whether Government propose to pay the same; and

(c) if so, by when?

**The Minister of Steel, Mines and Metals (Dr. Chenna Reddy):** (a) Not yet, Sir.

(b) and (c) Yes, Sir. At an early date in the fields, and as soon as possible after normalcy is restored at the headquarter of the Corporation.

**Shri P. K. Ghosh:** It would have been possible to persuade the employees in the headquarters to end the pen down strike on the assurance that drought-relief loan would be given to them as soon as normalcy is restored, but the management on the 23rd June, under instructions from the Minister himself, issued notice of termination of the services of five of the employees of the Gidi collieries who are members of the association, therefore the agitation in the headquarters also aggravated in the Gidi collieries, the strike started on 27th June, 1967. In the circumstances, I would like to know whether the Minister would withdraw the termination of the notice, or at least keep this notice in abeyance in order to restore normalcy there.

**Dr. Chenna Reddy:** The question of dismissal or removal of the workers from the Gidi colliery has not been brought to the Ministry's notice nor any decision was taken at the Minister's level. It has however been reported that five workers' case is pending. Some proceedings against them are pending for the last several months, and action has been taken, and on that issue, the NCOEA and the management have been negotiating and they wanted the order to be kept pending, and the management do not find it possible, because the action was taken after consideration. It has not come to the notice of the Ministry.

With your permission, for the information of the House, I may say this: as the House is agitated over this, and as things are not very good in the NCDC, and the affairs are not very bright, it has been decided to appoint a committee of enquiry. The constitution of the committee of enquiry and

the terms of reference are being finalised, and very soon, it will also be placed on the Table of the House.

**Shri Hem Barua :** On a point of order. I just wanted a direction from you. This was very widely reported in the papers. When this matter was brought to the notice of the Hon. Minister,— it was brought to his notice by the Hon Member of this House himself—

**Mr. Speaker :** That has nothing to do with this

**Shri Hem Barua :** Will you kindly instruct the Minister not to insult any Member of this House?

**Shri D. C. Sharma :** It should not be done on the floor of the House (Interruption)

**Shri P. K. Ghosh :** When representatives of the union came down to Delhi and wanted to hand over to the Minister a representation in connection with the implementation of the assurance given in the past, the Minister, instead of giving them a patient hearing, misbehaved. (Interruption).

**Shri Hem Barua :** Sir, my point of order arises there

**Mr. Speaker :** You do not even allow him a chance to complete his question.

**Shri P. K. Ghosh :** ... and that is one of the reasons for the present strike and unrest in the collieries. The Minister said he is going to appoint a committee. It will take a long time for the committee to decide how the present labour disputes should be settled. Therefore, will the Minister himself go to Ranchi, hear the union representatives, find out what are the past commitments which the management has not fulfilled and try to implement them as soon as possible, so that the present unrest can be brought to an end?

**Shri Hem Barua :** Since Mr. Ghosh himself has said that he was insulted by the Minister, it is up to you to give us protection. You are the custodian of the rights and privileges of the mem-

bers of the House. If you do not protect us, who will protect us?

**Mr. Speaker :** Let us hear the reply first.

**Dr. Chenna Reddy :** The Hon Member said that when the labour organisation's representatives came and saw me, I did not give them a patient hearing. It was sometime in May when some of the representatives came and the whole point was discussed. They wanted to insist that they should be given the representative character and recognised as representing 65,000 labourers who are under the control of INTUC. I told them categorically that as far as the matters relating to the NCDC head office is concerned, which the organisation represents, the matters can be examined. But as far as the INTUC is concerned, it will not be proper for me to recognise them and allow them to sign or talk on behalf of those employees. About going into details, the Board has gone into it and one of the points considered by the Board was the drought advance to be given to them. Out of 52 demands, about 16 or 17 have been conceded and the Board has also communicated it to the labourers. According to the latest report I got yesterday, the situation is fairly normal and very few workers are now on strike.

**Shri P. K. Ghosh :** What about the minister going to Ranchi?

**Dr. Chenna Reddy :** This is a matter which should be left to the Board. The Board is an autonomous body. Only when they seek the guidance of the Ministry, the Ministry will come in. It is not that in all such cases we go directly to the Ranchi headquarters every time and deal with it. It all depends on the circumstances.

**Shri Hem Barua :** What about insulting the member?

**Dr. Chenna Reddy :** Mr. Ghosh did not say about him; he said about the treatment given to the workers, to which I have already replied.

Mr Speaker: Mr Banerjee

Shri S M Banerjee: If they have compromised, it is all right

श्री धमना प्रसाद मंडल मन्त्री महोदय ने बताया है कि बहा की विस्फोटक स्थिति अब उनके काबू में है। यह प्रसन्नता की बात है। मन्त्री महोदय ने यह भी कहा है कि यह जांच के लिए एक कमेटी एपायट कर रहे हैं। मैं निवेदन करना चाहता ह कि इसमें शीघ्रता होनी चाहिए। सारे भारत को, मानूम है कि बहा की स्थिति कैसी है। बहा की स्थिति और पूरे बिहार राज्य की स्थिति बहुत दयनीय है। इस स्थिति में वह थोड़ी शीघ्रता करे। चतुर्थ बर्ग के कार्यकर्ताओं के सम्बन्ध में बड़ी सहानुभूति की जरूरत है। मैं यह भी जानना चाहता हू कि यह काम कब तक पूरा कर लिया जायेगा।

डा० चेन्ना रेड्डी एन्क्वायरी के लिए जो कमेटी मुकर्रर की जायेगी, वह अपना काम बहुत जल्द—मेरा धन्यवाद है कि दो तीन महीने में—पूरा कर लेगी। लेकिन उस दौरान में इस काम में कोई क्वाबट नहीं होगी। लेबर के मामलात, एलाउट देन के मामलात और रोज-मर्रा के काम सब बराबर जारी रहेंगे और बोर्ड—और जरूरत के मुताबिक मिनिसट्री भी—उस काम की जांच करेगी।

Shri S M Banerjee Sir, the Hon Minister is aware that practically every day we are receiving three telegrams and we are passing them on to him. Even today we have received a telegram saying that there is going to be a general strike and that the office bearers have been dismissed from service. I would like to know from the Hon Minister, since a Commission or a Committee of Inquiry has been appointed, whether status quo ante will be maintained and all those discharges or dismissals will be kept in abeyance without any action being taken till this Committee gives a report, because we know from the telegrams received from the employees' side that all is not well in NCDC about which a serious probe is necessary?

Dr. Chenna Reddy: This question relates obviously to the dismissal of five workers in Giddi Colliery to which a reference has been made earlier. In fact, the report that I got from the Ministry is that after taking proper proceedings provided under the rules five workers have been dismissed. The head office organisation, the NCOEA insisted that these orders should be kept pending, but the management has refused to do that because action has been taken as provided under the rules. This matter, therefore, is with them and under consideration. The hon Member was kind enough to pass on to me the telegrams that he received, but I hope he will also remember that I acknowledged them and also informed him that I have asked the Ministry to further enquire into the matter and see if anything can be done at this end.

Mr Speaker: The hon Member asked whether status quo would be maintained.

Dr Chenna Reddy: Status quo as I understand it, unless there is any other possible interpretation which I am not aware of at the moment, would mean, after the dismissal orders have been passed and action taken under the rules only this I do not think any other interpretation is possible.

श्री विमूति विम्व शम्भल जी, मंत्री ने कहा कि प्राटोनामस बाडी बाडी है लेकिन सावरेन बाडी तो नहीं है, प्राटोनामस बाडी है। प्राटोनामस तो हुयीने, पालियामेंट ने बनाया है दूसरी बात यह है कि डेड शरब रुपया इस में खर्चा हुआ है इन के ऊपर और आज हालत यह है कि कामाख्या नारायण सिंह का जो कोलियरी है उस में जहां जिस जमीन पर कोयला रखा गया था, वहां की मिट्टी तब खोद कर ले गये तो क्या बात है कि एन० सी० डी० सी० का कोल पडा है और कोल जा नहीं रहा है? और यह (गुब्बकल) सुन तो लीजिये। घाप का डेड शरब रुपया इस पर खर्चा हुआ है और पालियामेंट का रुपया रोष खर्च होता है। इनके जो खर्च

हैं, जिनको भाटोनामस बाडी बताते हैं उनको मजदूरों के साथ झगड़ा व्यवहार नहीं होता है और वह ड्राउट सोन तक देने के लिये तैयार नहीं हैं रिलीफ को कौन पूछे ? तो मैं जानना चाहता हूँ कि यह सरकार वहाँ के मजदूरों के बेस्ट इन्टरेस्ट में, और अपने बेस्ट इन्टरेस्ट में क्या कार्यवाही करने जा रही है ? जैसे उन्होंने कहा वह बोर्ड देखेगा तो मैं जानना चाहता हूँ कि बोर्ड के बजाय मिनिस्टर हैं, यह पार्लियामेंट सावरन बाडी है, तो वहाँ का मामला प्राप तय करना चाहते हैं या नहीं करना चाहते हैं ?

श्री चेन्ना रेड्डी मैं ने कमी श्री यह नहीं कहा कि एन० सी० डी० सी० या इस किसम की कोई भी और पब्लिक बाडी सावरन बाडी है। भाटोनामस के माने सिर्फ इतने ही हैं कि कुछ हद तक जो उन के रोजमर्रा के मामले हैं उन को वह अपने तौर पर देखें और जब मामला पेचीदा हो जाता है, झगड़ा होता है तो या तो वह रेफर करेग तब हम खुद उस को करेंगे। चनांचे मैंने अर्ब किया कि गवर्नमेन्ट ने एक कमेटी ऐसी मुकर्रर करने का निश्चय किया है जो उस के सारे मामले देखेगी कि क्या वहाँ का मामला ठीक नहीं हो रहा है, क्या एकोनामी नहीं हो रही है, क्या प्रॉफिट नहीं हो रहा है ? इन सब बातों पर जाच पडताल करने की जिम्मेवारी और अधिकार गवर्नमेन्ट को हैं, वह मैं मानता हूँ।

श्री विभूति विश्व . अध्यक्ष महोदय , यह ड्राउट सोन का मामला जल्दी तय होना चाहिए, कमेटी तो जाच करेगी उस में छः महीने लग जावेगी लेकिन मैं जानना चाहता हूँ कि ड्राउट सोन का मामला क्या प्राप जल्दी तय करेंगे ?

श्री चेन्ना रेड्डी : ड्राउट सोन का इस कमेटी से कोई तारलुक नहीं है वह मैं पहले ही अर्ब कर चुका हूँ कि वह फैसला हो चुका है और इम्प्लीमेंट किया जा रहा है। सिर्फ

एन० सी० डी० सी० की तरफ से यह है कि जो लोग इल्सीगल स्ट्राइक में इस वक्त हैं उनका अभी सजा है क्योंकि यह सोन देना है, ग्रान्ट नहीं है और सोन देने के वक्त में स्पोरिटी वगैरह लेकर दस्तावेजों को कम्पलीट करने की जिम्मेवारी होती है स्ट्राइक के जमाने में उस पर प्रमल करना मुश्किल हो जाता है इसलिए यह है और बाकी कोल फील्ड में जो बर्क कर रहे हैं उन को यह दिया जा रहा है।

*Shri Indrajit Gupta : In his original reply the hon Minister has stated that the situation was returning to normal and that very few employees are now on strike. That is what he said, I think May I ask him whether it is not a fact that the employees of the Drilling and Geological Division of NCDC, who are not on strike, have only a day or two ago served a fresh strike notice on the authorities and that they propose to go on strike on the same question of victimisation and insecurity of service?*

*Dr. Chenna Reddy. The original stand that was taken by the NCDC Headquarters Employees' Association was regarding the several demands that they had made including the payment of bonus for 1965 and preceding years. That is a different case. The reports were that the number of workers that are on strike and creating gherao and other things has considerably reduced. That is what I meant. Regarding the Hon Member's reference to Gidi Colliery of which five employees have been dismissed, I have explained in detail. What further developments are taking place, I am not at the moment aware of them.*

*Shri Indrajit Gupta : I d'j not ask about Gidi Colliery.*

*Mr Speaker : Earlier he answered about the other things also.*

*Shri Indrajit Gupta : I asked specifically about the employees of the Drilling and Geological Division of NCDC, whether they have served a strike notice or not.*

Dr. Chenna Reddy: I am not aware of it.

Shri Tridib Kumar Chaudhuri: The hon. Minister has informed us that he is going to appoint an inquiry committee which would go into the affairs of the NCDC so far as the financial irregularities and their not earning any profits are concerned, these aspects of the question would be inquired into May I know if the terms of reference of the committee would also include labour relations because it seems, apart from all the other aspects, labour relations are also in a very sorry state? Will the committee also look into that aspect of the question?

Dr. Chenna Reddy: The terms of reference are under preparation and we are proposing to make them as comprehensive as possible. But I would like to state, with your permission, one thing and that is that labour relations in this undertaking are not anything different or isolated from what labour relations we have in all the other public sector undertakings. So, that is a general question.

श्री जार्ज कर्नेडीज अध्यक्ष महोदय जवाब से ऐसा मालूम होता है कि जो उनका प्रयास रहा हड़ताल को चोड़नेका उस में कुछ कामयाबी पा रहे हैं। प्रश्न यह है कि बहा पर इस वक्त भजदर और मालिकों के बीच में एक बहुत ही बिगडा हुआ रिश्ता है उस को सुधारने की दृष्टि से और जो उन की खास और बुनियादी माग है कि कर्जा उन को दिया जाय जो बिहार के और तमाम केन्द्रीय सरकार के कर्मचारियों और दूसरे कर्मचारियों को दिया गया उस कर्ज को देने के बारे में मंत्री महोदय की क्या नीति है और झगडे को हलेशा के लिए मिटाने के लिए वह क्या कर रहे हैं?

डा० चेंना रेड्डी फर्स्ट सवाल का जवाब ही जो रिटर्न पडा है उस में मैंने यह बताया है कि इस फिल्म के लोन देने का बोर्ड ने 24 जून को विस्ताइड किया है और कील्व म जो लबर काय कर रहे है उन को

फीरम केनेका और बाकी लोगों का स्ट्राइक से वापस आते ही देने का निश्चय किया है, यह मैंने कहा। जहां तक घाज सुधार लाने के बारे में, लेबर और मैनेजमेंट के रिलेशनशिप में सुधार लाने का सवाल है वह बहुत जरूरी है और आवश्यक है और उस सम्बन्ध में जो भी काय कर सकते हैं बोर्ड वाले या मिनिस्ट्री वाले यह जरूर करेंगे।

Shri K. M. Abraham: The Hon. Minister has stated that the majority of workers have returned to duty. May I know from the Minister the number of workers now on strike and the number of workers who are on hunger strike?

Dr. Chenna Reddy: I do not have those figures.

श्री ड० ना० तिवारी यह पब्लिक सेक्टर और लेबर का झगडा है और उस में जो कुछ भी पब्लिक सेक्टर के अफसर करेंगे उसमें लेबर को कांफिडेंस नहीं होगा तो क्या मंत्री महोदय इस बात का विचार रखते हैं कि इस को लेबर मिनिस्ट्री को दे दिया जाय और वही इस मामले को जल्द से जल्द तय कर दें?

डा० चेंना रेड्डी जैसा कि धानदेवल मेम्बर जानते हैं कि ऐसा मामला जहां मैनेजमेंट और लेबर में समझौता नहीं होने पाता बहा लेबर की पूरी मनोनीरी कमीलियेशन प्रोटीडिग्स, ऐडवूडिकेशन और सारी मनीनीरी की पूरी सपोर्ट ली जाती है और उन का इस्तेमाल उस में आता है और इन तरह इस में भी इस्तेमाल किया गया है।

Shri Banga: May we take it that, in the light of what the hon. Minister has said in regard to the terms of reference of the committee, the special circumstances that are vitiating the relations between labour and management here would also be studied by that inquiry committee and necessary recommendations would be made for improvement of the conditions thereof?

**Dr. Ghansha Bafly:** As I said, this will be a very comprehensive basis on which the Committee will be asked to examine the details including productivity, over-staffing, economy and all other things and also the point raised by the hon Member about the labour-management relationship and we will try to implement them as far as possible

जी कबर साल मुक्त मिनिस्टर सहित को मालूम है कि यहाँ पर लेबर प्रोब्लम बहुत मजबूत रहती है। क्या प्रायके नोटिस में ऐसे कैंसेज भाये हैं जहाँ वायरलैस हुआ है, गडबड हुई है लेबर की तरफ से? अगर वे प्रायें हैं तो उनकी तफ-सील क्या है और प्राइन्डा वायरलै नही, इप-बारे में प्राय क्या कार्यवाही करना चाहते हैं?

डा० जल्ला रेड्डी: इस मामले में घेराव हुआ, कमरो के अन्दर सुबह 9 बजे से लेकर शाम को 6 बजे तक असलसल तौर पर बन्द रखा स्लोगन लगाये गये, एक्टिव मैनेजिंग डाइरेक्टर पर घुंके

**Shri S. M. Bamerjee:** And you employ goondas (Interruptions) let there be an enquiry about it.

**Mr. Speaker:** Order, order

**Shri P. K. Ghosh:** Instead of he himself going deep into the matter, he is being guided by the reports given to him by the officials

#### WRITTEN ANSWERS TO QUESTIONS

कानपुर की कपड़ा मिलों में कपड़े का बिना

बिका स्टॉक

\*972 श्री हुजूमचण्ड कडुबाय:

श्री राज सिंह अबरवाल:

क्या भारतीय मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि कानपुर के क्लर्क मिनी में लगभग 5 करोड़ रुपये के मूल्य का कपड़ा दिन बिकता हुआ है,

(ख) क्या यह भी सच है कि कपड़ा जमा हो जाने के कारण वे मिले बन्द हो गई हैं,

(ग) इन मिलों के बन्द हो जाने के कारण कितने श्रमिक फालतू हो गये हैं; और

(घ) इस संकट को दूर करने के लिये सरकार का क्या क़ायदाही करने का विचार है।

वाणिज्य मंत्रालय में उप-अधी (श्री शशी कुर्सेली) (क) 31 मई, 1967 को लगभग 16 80 मिलियन मीटर्स कपड़े का स्टॉक कानपुर के मिलों के पास था। यह साधारण स्टॉक है जो पिछले महीनों के स्टॉक से कम है।

(ख) जी नहीं।

(ग) प्रश्न नहीं उठता।

(घ) प्रश्न नहीं उठता।

#### Diesel Traction

\*989 श्री ज्योतिरमोय बासु

श्री उमानाथ

श्री B. K. Modak:

श्री भृगवानु दास:

श्री P. Gopalan:

श्री C. K. Chakrapani:

Will the Minister of Railways be pleased to state

(a) the cost of Diesel traction as compared to the Steam traction,

(b) the reasons for switching over to the Diesel traction,

(c) whether Diesel fuel is wholly produced in this country, if not, the percentage imported last year, and

(d) whether any representation has been received from the Ministry of